

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

REGN. NO. O.A. 506/87.

DATE OF DECISION: 8.9.1992

J.J. Lal.

... Petitioner.

Versus

Union of India  
through  
The Secretary,  
Ministry of Urban Development,  
New Delhi and anr. ... Respondents.

CORAM: THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.  
THE HON'BLE MR. I.K. RASGOTRA, MEMBER(A).

For the Petitioner.

... None.

For the Respondents.

... Shri P.P. Khurana,  
Counsel.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath,  
Chairman)

The petitioner having continued in the premises for almost five years in pursuance of the interim order granted during the pendency of the Original Application, we do not consider it just and proper to direct the petitioner to vacate the quarter assuming for the sake of arguments that Shri P.P. Khurana, learned counsel for the respondents, is right in saying that this particular quarter is earmarked for the Executive Engineer, Maintenance Division 'H'. However, we consider it appropriate to dispose of this application with a direction that the petitioner shall vacate the premises when alternate accommodation is made available to him. We say so because the petitioner's allotment of the quarter by this time would have arisen. No costs.

*Sh. Lal*  
( I.K. RASGOTRA )  
MEMBER(A)

*Malimath*  
( V.S. MALIMATH )  
CHAIRMAN